

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Excise Appeal No.52222 of 2018

[Arising out of Order-in-Appeal No.BHO-EXCUS-002-APP-008-165-18-19 dated 15.05.2018 passed by the Commissioner (Appeals), Customs, Central Goods & Service Tax, Central Excise, Raipur (C.G.)]

Devi Iron & Power (P) Ltd.

Village-Tanda, Black-Dharsiwa,
Raipur (C.G.).

Appellant

VERSUS

**Commissioner of Customs & Central
Goods & Service Tax and Excise,**

Central Excise Building,
Dhamtari Road, Tikrapara,
Raipur (C.G.).

Respondent

APPEARANCE:

Shri Subham Jaiswal, Advocate for the appellant.

Shri Radhey Tallo Authorised Representative for the respondent.

**CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO.51003/2022

DATE OF HEARING/DECISION:17.10.2022

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 17.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Ckp.

